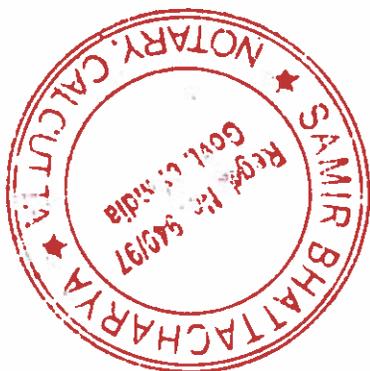




BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 104/2023/EZ

SUBHASH DATTA

....APPLICANT



VERSUS

STATE OF WEST BENGAL AND
OTHERS

.....RESPONDENTS

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Advocate on record
(for the added respondent No.10)

Anirban Ghose

ANIRBAN GHOSE

Bar Association Room No. 5, High Court, Calcutta

Contact Number

+91 8335848296 & 91 9433287500

Email: anirbanghosh.adv@gmail.com

10 APR 2025

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 104/2023/EZ



SUBHASH DATTA
....APPLICANT

VERSUS

STATE OF WEST BENGAL AND
OTHERS

.....RESPONDENTS

**AFFIDAVIT OF THE HOWRAH STATION (CHANDMARI GHAT)
BABSAI SAMITY, THE ADDED RESPONDENT NO. 10 THROUGH ITS
AUTHORISED OFFICE - BEARER/REPRESENTATIVE KUNTAL BASU**

THE RESPONDENT NO. 10 STATES AS FOLLOWS:

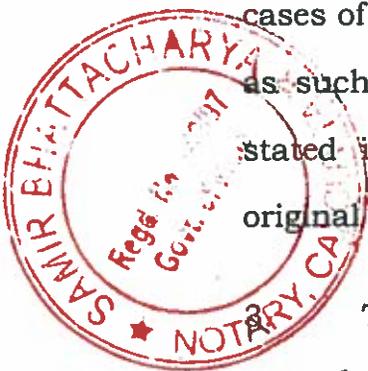
1. That the Howrah Station (Chandmari Ghat) Babsai Samity, a society registered under the West Bengal Societies Registration Act, 1961, hereinafter referred to as the Samity, has been added to the present proceeding as the respondent No. 10. The Samity is presently being represented in this proceeding by Kuntal Basu who is the Co-ordinator, an Office - Bearer and a member of the Governing Body of the said Samity. He is competent to sign and affirm this affidavit and he is acquainted with the facts and circumstances of the case and he has been duly authorised by an appropriate Authorization of the Governing Body of the Samity, the respondent No. 10, under Section 19 (1) of the West Bengal Societies Registration Act, 1961 to sign and affirm this Affidavit on behalf of the Samity. The present affidavit is being filed in

10 APR 2025

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pursuance of the liberty granted by this Hon'ble Tribunal in its order dated 06.03.2025.

2. That in this regard, it may be stated that the present Original Application was initiated in the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata by the Applicant Subhas Datta and the matter has been taken up for hearing by the Hon'ble Tribunal on a number of days and the same is pending. It goes without saying that this respondent and its members are committed to the cause of doing away with all sorts of pollution in the vicinity of the Howrah Station area and the river and that they have long been working with that intention in mind. It may however be stated here that the original application is full of baseless and incorrect allegations so far as the cases of this respondents and of its members are concerned a least and as such the original application is devoid of any merit as has been stated in the affidavit in reply filed by this respondent against the original application.

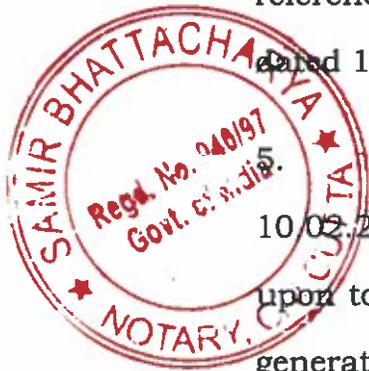


3. That reference may now be made to the order dated 02.09.2024 passed by this Hon'ble Tribunal whereby the West Bengal Pollution Control Board, for short the WBPCB, was, inter alia, directed to file its Action Taken Report.

4. That it appears that in pursuance of the said order dated 02.09.2024, the area in the vicinity of the Howrah Railway Station was inspected by the WBPCB officials on 25.09.2024 and that subsequent to such inspection, the WBPC authorities issued notice to 14 hotels/eateries requiring them to attend a hearing on 12.11.2024. During the said hearing, the representatives of the hotels, which included some members of this added respondent No. 10 were directed

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to submit certain documents. It may be stated that the concerned members of the added respondent No. 10 being Dilip Hindu Hotel, Rajesh Hindu Hotel, Abishek Hindu Hotel, Islamia Hotel, Sai Ganga Hindu Hotel, Durga Mukesh Hindu Hotel and Jay Bijay Hindu Hotel, hereinafter collectively referred to as the said members of the added respondent No. 10, duly submitted their respective documents as per requisition before the WBPC authorities and it appears further that on the basis of such inspection and the subsequent hearing and the filing of documents, etc., certain directions were made in respect of the 14 hotels/eateries including the said members of the added respondent No. 10 by the Officer - on - Special Duty (Operation and Execution), WBPCB on 10.02.2025. A copy of the said direction dated 10.02.2025 made by the concerned Officer - on - Special Duty (Operation and Execution), WBPCB is annexed hereto and marked with the letter "R - 4". The copies of the documents submitted by the said members of this respondent may be produced before this Hon'ble Tribunal, if required. A reference to these documents, however, has been made in the direction dated 10.02.2025.

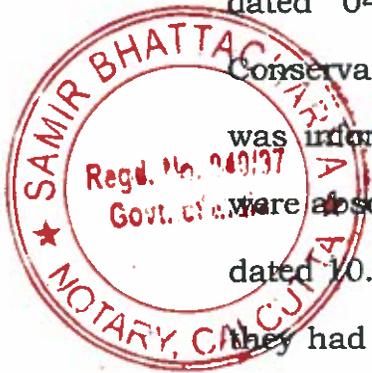


That it may be stated here that in the direction dated 10.02.2025, the HMC Conservancy Department, was inter alia called upon to take the entire solid waste from the area including that which generated from the hotel units so that the same is not dumped on the river bank and in addition to that, the authorities hotels/eateries were permitted to explore the possibility of availing the effluent treatment plant of the Railway authority for treatment of the process effluent generated from the units upon payment of necessary charges in this regard by them to the Railway authority. It may further be stated that the Environmental Engineer and In-Charge, Howrah Regional Office of

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the WBPCB was requested to oversee the compliance of the said direction dated 10.02.2025. It was further clarified that the said direction was issued in exercise of the powers conferred under the provisions of Section 33A of the Water (Prevention & Control of Pollution) Act, 1974, Section 31A of the Air (Prevention & Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986 and the Rules made thereunder and after being approved by the Competent Authority.

6. That in pursuance of the said direction dated 10.02.2025, the said members of the added respondent No. 10, by their representation dated 04.03.2025 brought the matter within the notice of the Conservancy Department of the Howrah Municipal Corporation and it was informed that the said members of the added respondent no.10 were absolutely ready and willing to comply with the relevant directions dated 10.02.2025 issued by the WBPCB and it was also made clear that they had not been dumping any solid or other waste on the river bank and the Conservancy Department was requested to do the needful as was indicated in the direction dated 10.02.2025 in this regard and the members of the added respondent No. 10 showed their absolute willingness to comply with the directions of the WBPCB dated 10.02.2025 and to act in terms of any instructions, which may be issued by the Conservancy Department in the matter. A copy of the said representation dated 04.03.2025 made before the HMC Conservancy Department is annexed hereto and marked with the letter "R - 5". It appears that the HMC Conservancy Department, on its part has accepted the direction dated 10.02.2025 made by the WBPCB and that appropriate steps are being taken on its part and the said members of





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this respondents have all been cooperating with the HMC authorities in the matter.

7. That in pursuance of the said direction dated 10.02.2025, the said members of the added respondent No. 10, by another representation of theirs dated 04.03.2025, brought the matter within the notice of the concerned authorities of the Eastern Railways like the General Manager and the Senior Divisional Mechanical Engineer and it was informed that the said members of the added respondent no.10 were absolutely ready and willing to comply with the relevant directions dated 10.02.2025 issued by the WBPCB and the Railway authorities were requested to consider the possibility of the members of the added respondent No. 10 availing the facilities of the Effluent Treatment Plant (ETP) of the Railway authorities for treatment of the process effluent generated from the units and it was also specifically made clear that the said members of the added respondent No. 10 were ready and willing to share and pay for the necessary charges proportionately for such use to the Railway authority. A copy of the said representation dated 04.03.2025 made before the Railway Authority is annexed hereto and marked with the letter "R - 6".

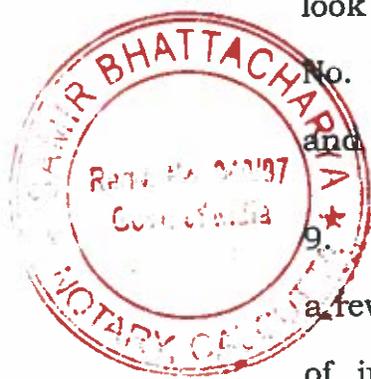
8. That it appears that the Railway authorities mechanically rejected the representation of the said members of the added respondent No. 10 inasmuch as it appears that by Memo No. MC/EnHM-HWH/NGT/2025 dated 07.03.2025, the Railway authority informed the members of the added respondent No. 10 that, as if, the representations dated 17.02.2025 and 03.03.2025 submitted by 13 hotels/eateries regarding usage of Railway ETP were being disposed of with a clear direction that the Railway ETP will not be available for their

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use and that they must take independent measures for waste treatment. In this regard, it may be stated that the representation of the said members of the added respondent No. 10 was dated 04.03.2025 and it appears that the same was served on the Railway authorities on 05.03.2025. In such circumstances, it is clear that the rejection of the prayer for usage of the Railway ETP was wholly mechanically brought about without any application of mind whatsoever inasmuch as the date of the representation is also incorrectly mentioned which makes it clear that the Railway authorities, while rejecting the case, did not at all look into the contents of the representation. A copy of the said Memo No. MC/EnHM-HWH/NGT/2025 dated 07.03.2025 is annexed hereto and marked with the letter "R - 7".

9. That the mechanical rejection order dated 07.03.2025 called for a review of the rejection order by the Railway authorities in the interest of justice and in accordance with law inasmuch, the Competent Authority of the WBPCB had approved the direction dated 10.02.2025 on the basis of application of the relevant pollution laws like the Water Act, the Air Act and the Environment (Protection) Act and the Rules made thereunder. Moreover, this matter had earlier been considered by this Hon'ble Tribunal as would appear from the order dated 02.09.2024.

10. That in such circumstances, the concerned members of the added members of the added respondent No. 10, by another representation dated 08.04.2025, requested the concerned authorities of the Eastern Railway to review and reconsider their earlier rejection order contained in the Memo No. MC/EnHM-HWH/NGT/2025 dated 07.03.2025. In the latest representation, in addition to briefly referring to and reiterating the contentions raised in the earlier representation

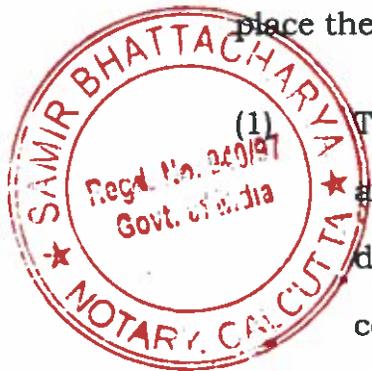


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dated 04.03.2025, various additional reasons were supplied why the Railway authorities should take a considerate view of the situation and to allow the prayer for usage of the Railway ETP considering the larger interest involved in the matter against pollution and it was also indicated that if required, the authorities should approach the higher and decision taking authorities of the Railways in the matter. A copy of the representation dated 08.04.2025 is annexed hereto and marked with the letter "R - 8".

11. That the Railway Authorities are yet to respond to the said representation dated 08.04.2025 for review and reconsideration of their earlier rejection order dated 07.03.2025.

12. That without prejudice to the statements made hereinbefore in this affidavit, this respondent craves leave of this Hon'ble Tribunal to place the following statements on record:

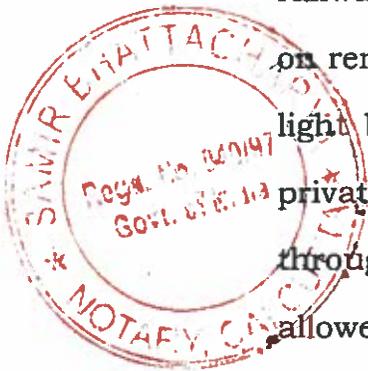


(1) That the said members of this added respondent No. 10 do not allow any waste material to go into the river and do not also dump any such material on the river bank or the roadside. The concerned staff of these members put the solid waste material into the municipal vats wherefrom the staff/workers engaged by the HMC authorities regularly lift and clear the same.

(2) The said members of this respondent have laid collecting and common pipes for discharging process effluent to a common pit leading to municipal drain. A copy of the layout map showing such discharge system is annexed here too and marked with the letter "R - 9".

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- (3) The rent that the Port Trust collect from various businesses of the locality includes a share of the Howrah Municipal Corporation. Moreover, the agency earns from the trade licences they issue. This creates a simultaneous responsibility on the HMC to provide the requisite infrastructural (like drains) facilities to the businesses they make income from.
- (4) Since the railways has its ETP on Port Trust's land, the tenants of Port Trust should have a bona fide claim to have their case for usage of Railway ETP considered by the Railways.
- (5) The Railways allows its properties to be enjoyed or utilized by various private bodies or organizations for their personal use upon payment of rent which is also known as the PPP model. These include giving Railway auditorium, bogies, platforms, railway tracks, rakes for advertisements, shooting of films etc. on rent to private parties. Railways also allowed their television, light boards, LED boards, Bill Boards to be given on rent for private use. Railways are now a days getting the tickets sold through private organizations on commission basis. Food is allowed to be sold and served in railways by outside organizations. In such circumstances, the rigid stance taken by the railways in the matter of allowing usage of Railway ETP is absolutely uncalled for.



13. That the present affidavit is made in the facts and circumstances of the case considering the urgency and importance of the issue involved and in the interest of justice.

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14. That the statements made in paragraphs 1, 2, 4, 6, 7, 9, 10, 11 and 12 of the foregoing affidavit are true to my knowledge, those made in paragraphs 3, 5 and 8 thereof are true to my information derived from the records of the case which I verily believe to be true and those made in paragraph 13 thereof are my respectful submissions before this Hon'ble National Green Tribunal.

Prepared in my office
Amirba Ghosh
Advocate

Kuntal Basu

DEPONENT

Identified by me
Amirba Ghosh
Advocate



Solemnly affirmed and
Declared before me U/S 25A
CPC 11/52/101 CPC
Notary

Samir Bhattacharya
Notary Govt. of India
Regd. No. 940 / 97
CITY CIVIL COURT, CALCUTTA



10 APR 2025

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VERIFICATION

I, Kuntal Basu, son of Nirmal Basu, aged about 55 years, by occupation business, resident of 82, B. B. Street, Bhadrakali, Uttarpara Kotrung (M), Bhadrakali, Hooghly, PIN Code 712 232 do here by verify that I am the Co-ordinator, Office-Bearer and a member of the Governing Body of Howrah station (Chandmari Ghat) Babosai Samity, the added respondent No. 10 above named and that I am competent and duly authorised to verify the present affidavit on behalf of the respondent No. 10 and the contents of paragraphs 1, 2, 4, 6, 7, 9, 10, 11 and 12 and its sub paragraphs and (1), (2), (3), (4) and (5) of the foregoing Affidavit are true to my personal knowledge and those made in paragraphs 3, 5 and 8 thereof are true to my information derived from the records of the case which I verily believe to be true and those made in paragraph 13 thereof are my respectful submissions before the Hon'ble Tribunal which are also believed to be true on legal advice and that I have not suppressed any material fact.

Date: April 10th, 2025

Place: Kolkata



Kuntal Basu

Signature on behalf of the Respondent No. 10

10 APR 2025

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AFFIDAVIT

I, Kuntal Basu, son of Nirmal Basu, aged about 55 years, by occupation business, resident of 82, B. B. Street, Bhadrakali, Uttarpara Kotrung (M), Bhadrakali, Hooghly, PIN Code 712 232, do here by solemnly affirm and say as follows:-

1. That I am the Co-ordinator, Office-Bearer and a member of the Governing Body of Howrah station (Chandmari Ghat) Babosai Samity, the added respondent No. 10 above named and that I am competent to affirm this affidavit and I am acquainted with the facts and circumstances of the case and I have been duly authorised by the Governing Body of the respondent No. 10 to affirm this affidavit on behalf of the Samity.

2. That the statements made in paragraphs 1, 2, 4, 6, 7, 9, 10, 11 and 12 and its sub paragraphs and (1), (2), (3), (4) and (5) of the foregoing Affidavit are true to my personal knowledge and those made in paragraphs 3, 5 and 8 thereof are true to my information derived from the records of the case which I verily believe to be true and those made in paragraph 13 thereof are my respectful submissions before the Hon'ble Tribunal which are also believed to be true on legal advice and that I have not suppressed any material fact.

Prepared in my office
Anirban Ghosh
Advocate



Kuntal Basu
DEPONENT

Identified by me
Anirban Ghosh
Advocate



Solemnly Affirmed and
Declared before me U/S 139
CPC/1908 (C) CRPC

Notary

Samir Bhattacharya
Notary Govt. of India
Regd. No- 940 / 97
CITY CIVIL COURT, CALCUTTA

10 APR 2025



LIFE
Lifestyle for
Environment

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Annexure 'R-4'

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WEST BENGAL POLLUTION CONTROL BOARD

(Department of Environment, Government of West Bengal)

Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar

Kolkata - 700 106. Ph. No.: 2202-3097/3096

Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Memo No.

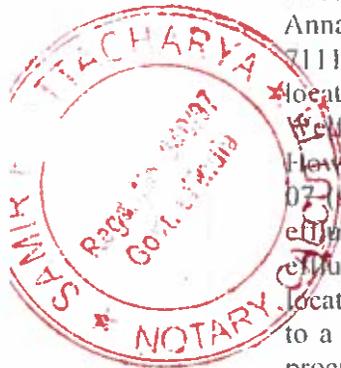
-1M-11/2009 (Part-XII)

Date: /02/2025

DIRECTION

WHEREAS, in connection with the order of Hon'ble National Green Tribunal (NGT), Eastern Zone Bench, Kolkata in the matter of Original Application No. 104/2023/EZ, the area in the vicinity of Howrah Railway Station was inspected by the West Bengal Pollution Control Board (hereinafter referred to as the State Board) official on 25.09.2024 and the following observations were made by the inspecting official during inspection:-

- The hotels/eateries (hereinafter referred to as the units) are situated in the area in front of the Howrah Railway Station Complex on the bank of river Hooghly.
- There are 14 nos. of hotels/eateries situated in the area of which 03 nos. (Abhishek Hotel Restaurant, Sai Ganga Hindu Hotel and Jay Bijay Hindu Hotel) have obtained 'Consent to Operate' of WBPCB from DIC, Howrah under 'Green' category. As per record, previously 16 nos. of hotels/eateries were in operation. During inspection it was observed that 02 nos. hotels/eateries (Namely Hotel of Smt. Sami Das located at in front of P.O. RMS, Platform Inspector WB Division and Om Jay Ma Tara Tea & Tiffin Centre located at 1/A, Rishi Bankim Chandra Road, Howrah-711101) out of 16 nos. of hotels/eateries have been closed permanently.
- On enquiry with the unit representative, it was learnt during inspection that most of the hotels/eateries have been operating in the said area since long time
- As reported, the water requirement for cooking/washing of vegetables etc. and cleaning of utensils, domestic use of hotel staff and others is met from river Hooghly or supply from Hooghly Nadi Jalpath Paribahan Samabay Samity (HNJPSS). The following hotels/eateries namely (1) Anna Hotel (earlier name S. Sundar Tewar) located at 4/5, Rishi Bankim Chandra Road, Howrah 711101, (2) Howrah Station Porters Welfare Association (earlier name Joy Maa Tara Hotel) located at 4/5, Rishi Bankim Chandra Road, Howrah - 711101 and (3) Howrah Station Porters Welfare Association (earlier name Tara Maa Hotel) located at 4/3, Rishi Bankim Chandra Road, Howrah - 711101 have installed effluent treatment plant (ETP) for treatment of process effluent. 07 (seven) nos. hotels/eateries have laid collecting and common pipe for discharging process effluent to a common pit leading to drain. 03 (three) nos. hotels/eateries directly discharge process effluent to river Hooghly without any treatment. For remaining 01 (namely Royal Rail Hospitality located at on Railway Land Howrah New Complex, Babu Udyan), process effluent is discharged to a common ETP with Howrah Railway. Drinking water for customers of hotels/eateries are procured in large jars from outside as observed.
- All the hotels/eateries are carried out cooking and serving of food within their premises. Cooking is done using either coal fired or LPG fired oven which are mostly provided with fume extraction/exhaust system.
- Solid waste generated from the hotels/eateries is disposed of through HMC conservancy as reported.
- Hotel run by Howrah Station Porters' Welfare Association (presently known as New Tara Ma Hotel) is located at 4/3, Rishi Bankim Chandra Road, Howrah near Mother Dairy/ACP office (North Division) was found operating with bamboo structure and tin shed. Some of the Hotels have encroached the river bank and constructed bamboo structures.
- During inspection, units reported that they have taken the hotel/eatery premise on rent basis from Kolkata Port Trust.



AND WHEREAS, the following 14 nos hotels/eateries were called for a hearing on 12.11.2024 at the head office of the State Board:-

1. M/s. Royal Rail Hospitality (On Railway Land), Howrah New Complex. Babu Udyan. P.S.- Golabari, Dist- Howrah, Pin-711101
2. M/s. Eating House (earlier name Ganapati Bhojanaloya), 4/5, Rishi Bankim Chandra Road. P.S.- Golabari, Dist- Howrah, Pin-711101
3. M/s. Anna Hotel (earlier name S. Sundar Tewar), 4/5, Rishi Bankim Chandra Road, P.S.- Golabari Dist- Howrah, Pin-711101
4. M/s. Howrah Station Porters Welfare Association (earlier name Joy Maa Tara Hotel), 4/5, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101
5. M/s. Howrah Station Porters Welfare Association (earlier name Tara Maa Hotel), 4/3, Rishi Bankim Chandra Road P.S.- Golabari, Dist- Howrah, Pin-711101
6. M/s. Kishori Mohan Dutta & Bros (Dutta Cabin), 4/3, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101
7. M/s. Dilip Hindu Hotel, 4/3, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101
8. M/s. Rajesh Hindu Hotel, 1, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101
9. M/s. Gupta Hotel, 4/5, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101
10. M/s. Abhishek Hotel Restaurant, 4/3, Rishi Bankim Chandra Road, P.S - Golabari, Dist- Howrah, Pin-711101
11. M/s. Islamia Hotel, 4/3, Rishi Bankim Chandra Road. P.S.- Golabari, Dist- Howrah, Pin-711101
12. M/s. Sai Ganga Hindu Hotel, 1/7B, Rishi Bankim Chandra Road. P.S.- Golabari. Dist- Howrah. Pin-711101
13. M/s. Durga Mukesh Hindu Hotel, 1/7B, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101
14. M/s. Jay Bijay Hindu Hotel. at 1/7B, Rishi Bankim Chandra Road, P.S.- Golabari. Dist- Howrah. Pin-711101

AND WHEREAS, the representatives on behalf of the above mentioned 14 nos. hotels/eateries were present in the hearing. During the course of hearing representatives of above mentioned hotels were directed to submit the following documents within 7(seven) days from the date of hearing:-

1. Copy of Consent to Establish/Consent to Operate of the State Board;
2. Copy of valid Trade License in the name of the company/establishment;
3. Copy of permission of Kolkata Port Trust (rent receipt/lease agreement);
4. Copy of electricity bill in the name of company/proprietor;
5. Copy of documents regarding existence of effluent treatment plant.

AND WHEREAS, M/s. Royal Rail Hospitality (On Railway Land), Howrah New Complex, Babu Udyan, P.S.- Golabari, Dist- Howrah, Pin-711101 did not submit any documents till date. The above mentioned 13 nos. hotels/eateries submitted the following documents:-

1. M/s. Eating House (earlier name Ganapati Bhojanaloya), 4/5, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101 submitted copies of application for Consent to Establish dated 26.09.2023, Trade License of Howrah Municipal Corporation valid upto 31.03.2023, Tenancy agreement dated 16.01.2024, electricity bill dated 12.09.2024 in the name of Shri Kishore Jaiswal etc.
2. M/s. Anna Hotel (earlier name S. Sundar Tewar), 4/5, Rishi Bankim Chandra Road, P.S.-Golabari Dist- Howrah, Pin-711101 submitted copies of Consent to Establish issued by the DIC, Howrah on 27.02.2023, application for Consent to Operate on 07.01.2024, Trade License of Howrah

Municipal Corporation valid upto 31.03.2023, rent receipt for February,2023 and August-September,2024 of Hooghly Nadi Jalapath Paribahan Samabay Samity Ltd., electricity bill for the month of April, 2023, documents regarding installation of ETP etc.

3. M/s. Howrah Station Porters Welfare Association (earlier name Joy Maa Tara Hotel), 4/5, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah. Pin-711101 submitted copies of application for Consent to Establish dated 21.02.2023, Trade License of Howrah Municipal Corporation valid upto 31.03.2024, electricity bill for the month of September,2023, documents regarding installation of ETP etc.
4. M/s. Howrah Station Porters Welfare Association (earlier name Tara Maa Hotel), 4/3, Rishi Bankim Chandra Road P.S.- Golabari, Dist- Howrah, Pin-711101 submitted copies of application for Consent to Establish dated 04.10.2023, Trade License of Howrah Municipal Corporation valid upto 31.03.2024, electricity bill for the month of October,2024, documents regarding installation of ETP etc.
5. M/s. Kishori Mohan Dutta & Bros (Dutta Cabin), 4/3, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101 submitted copies of Consent to Establish issued by the DIC, Howrah on 01.11.2019, application for Consent to Operate on 27.10.2024, Trade License of Howrah Municipal Corporation and applied for renewal of Trade License of Howrah Municipal Corporation dated 15.07.2024, Notarized partnership deed, rent bills of Kolkata Port Trust, electricity bill dated 14.10.2024 etc.
6. M/s. Dilip Hindu Hotel, 4/3, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101 submitted copies of Consent to Establish issued by the DIC, Howrah on 01.11.2019, applied for Trade License of Howrah Municipal Corporation dated 14.05.2024, electricity bill dated 19.09.2020 etc.
7. M/s. Rajesh Hindu Hotel, 1, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101 submitted copies of Consent to Establish issued by the DIC, Howrah on 01.11.2019, Trade License of Howrah Municipal Corporation valid upto 31.03.2024 and applied renewal of the same on 14.11.2024.
8. M/s. Gupta Hotel, 4/5, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101 submitted copies of Trade License of Howrah Municipal Corporation valid upto 31.03.2022, rent receipt dated 16.06.2022 of Hooghly Nadi Jalapath Paribahan Samabay Samity Ltd. etc.
9. M/s. Anishek Hotel Restaurant, 4/3, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101 submitted copies of Consent to Operate issued by the DIC, Howrah valid upto 31.07.2026, Trade License of Howrah Municipal Corporation valid upto 31.03.2024 and applied for renewal of the same on 12.11.2024, rent receipts of Kolkata Port Trust, electricity bill for the month of February,2024 etc.
10. M/s. Islamia Hotel, 4/3, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101 submitted copies of Consent to Establish issued by the DIC, Howrah on 01.11.2019, Trade License of Howrah Municipal Corporation valid upto 31.03.2007 and applied for the same, payment of rent receipt dated 24.10.2024 against tenancy in the name of Janab Abdul Hossain & Md. Shabbir Khan, electricity bill for the month of June,2024 etc.
11. M/s. Sai Ganga Hindu Hotel, 1/7B, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101 submitted copies of Consent to Operate issued by the DIC, Howrah valid upto 31.01.2026, Trade License of Howrah Municipal Corporation valid upto 31.03.2024 and applied



X6

for renewal of the same on 12.11.2024, License fees/rents of Kolkata Port Trust, electricity bill for the month of February, 2024 etc.

12. M/s. Durga Mukesh Hindu Hotel, 1/7B, Rishi Bankim Chandra Road, P.S.- Golabari, Dist.- Howrah, Pin-711101 submitted copies of Consent to Establish issued by the DIC, Howrah on 17.10.2019, Trade License of Howrah Municipal Corporation valid upto 31.03.2007. recent application dated 16.11.2024 for renewal of the same, electricity bill for the month of September, 2024 etc.
13. M/s. Jay Bijay Hindu Hotel, at 1/7B, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101 submitted copies of Consent to Operate issued by DIC, Howrah valid upto 31.07.2026, Trade License of Howrah Municipal Corporation valid upto 31.03.2024 and the unit has applied for renewal of Trade License on 12.11.2024, electricity bill dated 15.05.2024 etc.

NOW THEREFORE, considering the above, 14 nos. hotels/eateries as mentioned above located at the area in the vicinity of Howrah Railway Station are hereby directed as follows:-

1. That, the entire solid waste from the area including generated from the hotel units should be taken by the HMC conservancy department so that it is not dumped on the river bank.
2. That, the authorized hotels/eateries may explore the possibility of availing the Effluent Treatment Plant of the Railway Authority for treatment of the process effluent generated from the units and necessary charges in this regard may be paid by them to the Railway Authority.

The Environmental Engineer & In-charge, Howrah Regional Office of the State Board is requested to oversee the compliance of Board's direction.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.



By Order,

Sd/-
Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board

Memo No. 10605 (12) IM-11/2009 (Part-XII)

Date: 10/02/2025

Copy forwarded for information and necessary action to:-

1. M/s. Royal Rail Hospitality (On Railway Land), Howrah New Complex, Bapu Udyan, P.S.- Golabari, Dist- Howrah, Pin-711101
2. M/s. Eating House (earlier name Ganapati Bhojanalaya), 4/5, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101
3. M/s. Anna Hotel (earlier name S. Sundar Tewar), 4/5, Rishi Bankim Chandra Road, P.S.- Golabari Dist- Howrah, Pin-711101
4. M/s. Howrah Station Porters Welfare Association (earlier name Joy Maa Tara Hotel), 4/5, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101
5. M/s. Howrah Station Porters Welfare Association (earlier name Tara Maa Hotel), 4/3, Rishi Bankim Chandra Road P.S.- Golabari, Dist- Howrah, Pin-711101

6. M/s. Kishori Mohan Dutta & Bros (Dutta Cabin), 4/3, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101
7. M/s. Dilip Hindu Hotel, 4/3, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101
8. M/s. Rajesh Hindu Hotel, 1, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101
9. M/s. Gupta Hotel, 4/5, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101
10. M/s. Abhishek Hotel Restaurant, 4/3, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101
11. M/s. Islamia Hotel, 4/3, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101
12. M/s. Sai Ganga Hindu Hotel, 1/7B, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101
13. M/s. Durga Mukesh Hindu Hotel, 1/7B, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101
14. M/s. Jay Bijay Hindu Hotel, at 1/7B, Rishi Bankim Chandra Road, P.S.- Golabari, Dist- Howrah, Pin-711101
15. The Sr. Divisional Mechanical Engineer (Environment & Housekeeping Manager and FRT) / Howrah, Eastern Railway, Howrah Station, Howrah, Pin-711101
16. The Chief Engineer, Planning & EIM Cell, WBPCB
17. The Senior Law Officer, WBPCB
18. The Special Law Officer (NGT), WBPCB
19. The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB
20. T.A. to the Member Secretary, WBPCB
21. P.A. to the Chairman, WBPCB
22. Technical Cell, WBPCB for updating the website
23. Environment Officer- Communication, WBPCB – for circulation through float file
24. Guard file of O & E Cell




 Officer-on-Special Duty
 (Operation & Execution)
 West Bengal Pollution Control Board

05 MAR 2025

2 Copy
 2025
 মালিকের নী কারিগর চিহ্ন বিলায়

From:

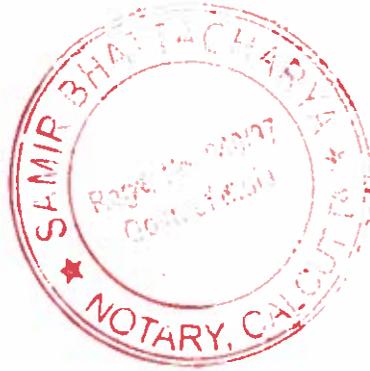
- 1 Dilip Hindu Hotel
4/3, Rishi Bankim Chandra Road
Howrah 711 101
Represented by Proprietor - Dilip Sonkar
- 2 Rajesh Hindu Hotel
1, Rishi Bankim Chandra Road
Howrah 711 101
Represented by Proprietor - Rajesh Jaiswal
- 3 Abishek Hindu Hotel
4/3, Rishi Bankim Chandra Road
Howrah 711 101
Represented by Proprietor - Bijay Sonkar
- 4 Islamia Hotel
4/3, Rishi Bankim Chandra Road
Howrah 711 101
Represented by Proprietor - Zafirul Islam
- 5 Sai Ganga Hindu Hotel
1/7B, Rishi Bankim Chandra Road
Howrah 711 101
Represented by Proprietor - Deepak Sonkar
- 6 Durga Mukesh Hindu Hotel
1/7B, Rishi Bankim Chandra Road
Howrah 711 101
Represented by Partner - Mukesh Kumar Shah
- 7 Jay Bijay Hindu Hotel
1/7B, Rishi Bankim Chandra Road
Howrah 711 101
Represented by Proprietor - Rajbali Sonkar

To

Date: 04.03.2025

✓
 The Conservancy Superintendent
 Conservancy Department
 The Howrah Municipal Corporation
 4, Mahatma Gandhi Road
 Howrah - 711101

06/03/2025.
 Received
 Contents Not Verified
 W. B. Pollution Control Board
 Howrah Regional Office.





Howrah Municipal Corporation
04, MAHATMA GANDHI ROAD
HOWRAH
Date: 2025-03-07 Time: 08:08:12

PAID BY: SALE CASH
BASE AMOUNT: Rs.10.00
SIGNATURE NOT REQUIRED
VERSION V-2.0.0



Market /Nonmarket Non Market
Zone Name : NMA 01
Vendor/Hawker Daily Conservation Charge
Conservancy Charge
Ticket Collector HMC005
Name
Enter Road kolbus13
Name
Payment Mode CASH
Txn Id 250307023812203E3
30089422

If you have paid 100 Rs then this receipt is valid for next 30 days otherwise this is valid for only one day

Razorpay

Howrah Municipal Corporation
04, MAHATMA GANDHI ROAD
HOWRAH
Date: 2025-03-07 Time: 08:02:51

PAID BY: SALE CASH
BASE AMOUNT: Rs.10.00
SIGNATURE NOT REQUIRED
VERSION V 2.0.0



Market /Nonmarket Non Market
Zone Name : NMA 01
Vendor/Hawker Daily Conservation Charge
Conservancy Charge
Ticket Collector HMC005
Name
Enter Road kolbus3
Name
Payment Mode CASH
Txn Id 250307023250616E3
90089828

If you have paid 100 Rs then this receipt is valid for next 30 days otherwise this is valid for only one day

Razorpay



Howrah Municipal Corporation
04, MAHATMA GANDHI ROAD
HOWRAH
Date: 2025-03-07 Time: 08:03:47

PAID BY: LE CASH
BASE AMOUNT: Rs.10.00
SIGNATURE NOT REQUIRED
VERSION V



Market /Nonmarket Non Market
Zone Name : NMA 01
Vendor/Hawker Daily Conservation Charge
Conservancy Charge
Ticket Collector HMC005
Name
Enter Road kolbus5
Name
Payment Mode CASH
Txn Id 250307023346347E0
90128670

If you have paid 100 Rs then this receipt is valid for next 30 days otherwise this is valid for only one day

Razorpay



Subject: Removal of solid waste including the waste generated from the hotel units from the area in front of or in the vicinity of the Howrah Railway Station Complex in terms of the directions issued by the West Bengal Pollution Control Board.

Ref: Memo No. 10605 (12)-1M-11/2009 (Part-XII) dated 10.02.2025 issued by the Officer-on-Special Duty (Operation & Execution), West Bengal Pollution Control Board communicating the directions.

Sir,

The area in the vicinity of the Howrah Railway Station is stated to have been inspected by the West Bengal Pollution Control Board (for short, WBPCB) authorities on 25.09.2024 and pursuant to a hearing held on 12.11.2024, in exercise of powers conferred under the provisions of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986 and the Rules made thereunder and after approval by the Competent Authority, the Officer on Special Duty (Operation & Execution), WBPCB issued the following directions on 10.02.2025 vide the aforesaid Memo No. 10605 (12)-1M-11/2009 (Part-XII) (copy enclosed), at page 4 of 5:

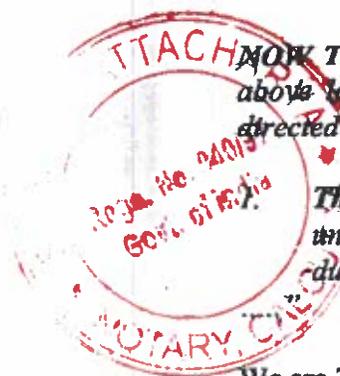
.....

NOW THEREFORE, considering the above, 14 nos. hotels/eateries as mentioned above located at the area in the vicinity of Howrah Railway Station are hereby directed as follows:-

That, the entire solid waste from the area including generated from the hotel units should be taken by the HMC conservancy department so that it is not dumped on the river bank.

We are 7 of the said 14 who are making this representation before you for taking care of our part of the obligations and duties for complying with the directions of the WBPCB. There are other who should also be equally concerned in the matter. Please be informed in this regard that none of us, the undersigned, are in anyway involved in discharging any process effluent or anything in the river Hooghly, neither any of us has made any encroachment on the river bank and none of us has put up any bamboo structure. Each one of us has led collecting and common pipe for discharging process effluent to a common pit leading to drain.

Thus, we are informing your good office to take appropriate steps towards collection of the entire solid waste from the area including the waste generated from the hotel units, as has been directed by the WBPCB authorities. So far as we are concerned, it is submitted that we do not dump any solid waste on the river bank and that we are always ready and willing to cooperate with the concerned authorities for compliance of the aforementioned directions. You are further requested to provide necessary





instructions, if any is concerned relevant and reasonably necessary in the matter, to the undersigned in order to facilitate the job of removal of solid waste from the area including the waste generated from the hotel units.

Yours sincerely,

1. For Dilip Hindu Hotel, Dilip Sonkar, Proprietor *Dilip Sonkar*
2. For Rajesh Hindu Hotel, Rajesh Jaiswal, Proprietor *राजेश जयसवाल*
3. For Abishek Hindu Hotel, Bijay Sonkar, Proprietor *Bijay Sonkar*
4. For Islamia Hotel, Zafirul Islam, Proprietor *মী. জাফরুল ইসলাম*
5. For Sai Ganga Hindu Hotel, Deepak Sonkar, Proprietor *Deepak Sonkar*
6. For Durga Mukesh Hindu Hotel, Mukesh Kumar Shah, Partner *Mukesh Kumar Shah*
7. For Jay Bijay Hindu Hotel, Rajbali Sonkar, Proprietor *Rajbali Sonkar*



Copy forwarded to:

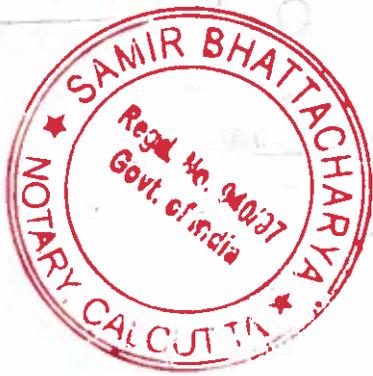
1. The West Bengal Pollution Control Board, Service through the Department of Environment, Government of West Bengal, Parivesh Bhaan, 10A, Block - LA, Sector III, Bidhannagar, Kolkata - 700 106
- ✓ 2. The Officer-on-Special Duty (Operation & Execution), West Bengal Pollution Control Board
- ✓ 3. The Howrah Municipal Corporation, 4, Mahatma Gandhi Road, Howrah - 711 101 (CHIEF ADMINISTRATOR) (BOA)
- ✓ 4. Environmental Engineer & In-charge, Howrah Regional Office, West Bengal Pollution Control Board



EH118648368IN IVR:69871186
 SP HOWRAH HO (711101)
 Counter No:2,05/03/2025,13:42
 To:THE CHIEF ADMINISTRATOR,H.M.C
 PIN:711101, Howrah HO
 From:GILIP SONWAR,4/3 R B C ROAD
 Wt:40gms
 Amt:17.70,Tax:2.70,Amt.Paid:18.00(Cash)
 (Track on www.indiapost.gov.in)
 (Dial 18002666868) (Wear mask -Stay safe)

EH118648368IN IVR:69871186
 SP HOWRAH HO (711101)
 Counter No:2,05/03/2025,13:42
 To:THE CHIEF ADMINISTRATOR,H.M.C
 PIN:711101, Howrah HO
 From:GILIP SONWAR,4/3 R B C ROAD
 Wt:40gms
 Amt:17.70,Tax:2.70,Amt.Paid:18.00(Cash)
 (Track on www.indiapost.gov.in)
 (Dial 18002666868) (Wear mask -Stay safe)

EH118648368IN IVR:69871186
 SP HOWRAH HO (711101)
 Counter No:2,05/03/2025,13:42
 To:THE GENERAL M, EASTERN RAILWAY
 PIN:700001, KOLKATA GPO
 From:GILIP SONWAR,4/3 R B C ROAD
 Wt:40gms
 Amt:41.30,Tax:6.30,Amt.Paid:41.00(Cash)
 (Track on www.indiapost.gov.in)
 (Dial 18002666868) (Wear mask -Stay safe)



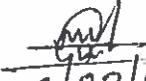
EH118648368IN IVR:69871186
 SP HOWRAH HO (711101)
 Counter No:1,05/03/2025,14:00
 To:THE M.B. PUNJABI, P.B. 1825
 PIN:700105, Bismar Nagar IB Market BD
 From:GILIP SONWAR,4/3 R B C ROAD
 Wt:40gms
 Amt:41.30,Tax:6.30,Amt.Paid:41.00(Cash)
 (Track on www.indiapost.gov.in)
 (Dial 18002666868) (Wear mask -Stay safe)

EH261929381IN IVR:69872619
 SP HOWRAH HO (711101)
 Counter No:1,05/03/2025,14:00
 To:THE DR. K. L. SINGH
 PIN:711101, HOWRAH HO
 From:GILIP SONWAR,4/3 R B C ROAD
 Wt:40gms
 Amt:17.70,Tax:2.70,Amt.Paid:18.00(Cash)
 (Track on www.indiapost.gov.in)
 (Dial 18002666868) (Wear mask -Stay safe)

EH261929381IN IVR:69872619
 SP HOWRAH HO (711101)
 Counter No:1,05/03/2025,14:00
 To:THE UPF S.P. DUTY,PARADESI BR
 PIN:700105, Bismar Nagar IB Market BD
 From:GILIP SONWAR,4/3 R B C ROAD
 Wt:40gms
 Amt:41.30,Tax:6.30,Amt.Paid:41.00(Cash)
 (Track on www.indiapost.gov.in)
 (Dial 18002666868) (Wear mask -Stay safe)

EH261929381IN IVR:69872619
 SP HOWRAH HO (711101)
 Counter No:1,05/03/2025,14:00
 To:THE ENVIRON, B.M. PLAZA 4 BLDG
 PIN:700027, Alipore HO
 From:GILIP SONWAR,4/3 R B C ROAD
 Wt:40gms
 Amt:41.30,Tax:6.30,Amt.Paid:41.00(Cash)
 (Track on www.indiapost.gov.in)
 (Dial 18002666868) (Wear mask -Stay safe)

Annexure-'R-6'


06/03/2025.

From:

1. Dilip Hindu Hotel
4/3, Rishi Bankim Chandra Road
Howrah 711 101
Represented by Proprietor - Dilip Sonkar
2. Rajesh Hindu Hotel
1, Rishi Bankim Chandra Road
Howrah 711 101
Represented by Proprietor - Rajesh Jaiswal
3. Abishek Hindu Hotel
4/3, Rishi Bankim Chandra Road
Howrah 711 101
Represented by Proprietor - Bijay Sonkar
4. Islamia Hotel
4/3, Rishi Bankim Chandra Road
Howrah 711 101
Represented by Proprietor - Zafirul Islam
5. Sai Ganga Hindu Hotel
1/7B, Rishi Bankim Chandra Road
Howrah 711 101
Represented by Proprietor - Deepak Sonkar
6. Durga Mukesh Hindu Hotel
1/7B, Rishi Bankim Chandra Road
Howrah 711 101
Represented by Partner - Mukesh Kumar Shah
7. Jay Bijay Hindu Hotel
1/7B, Rishi Bankim Chandra Road
Howrah 711 101
Represented by Proprietor - Rajbali Sonkar

Received
Contents Not Verified
W. B. Pollution Control Board
Howrah Regional Office



To

Date: 04.03.2025

1. The General Manager,
Eastern Railway
17, Netaji Subhas Road,
Fairlie Place,
Kolkata - 700001
2. The Senior Divisional Mechanical Engineer
(Environment & Housekeeping Manager and FRT) / Howrah,
Eastern Railway, Howrah Station,
Howrah, Pin - 711 101



~~23~~

Subject: Availing the services of the Effluent Treatment Plant of the Eastern Railways upon payment of necessary charges in terms of the directions issued by the West Bengal Pollution Control Board

Ref: Memo No. 10605 (12)-1M-11/2009 (Part-XII) dated 10.02.2025, issued by the Officer-on-Special Duty (Operation & Execution), West Bengal Pollution Control Board, communicating the directions.

Sir,

The area in the vicinity of the Howrah Railway Station is stated to have been inspected by the West Bengal Pollution Control Board (for short, the WBPCB) authorities on 25.09.2024 and pursuant to a hearing held on 12.11.2024, in exercise of powers conferred under the provisions of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986 and the Rules made thereunder and after approval by the Competent Authority, the Officer on Special Duty (Operation & Execution), WBPCB have issued the following directions on 10.02.2025 vide the aforesaid Memo No. 10605 (12)-1M-11/2009 (Part-XII) (copy enclosed), at page 4 of 5:

".....

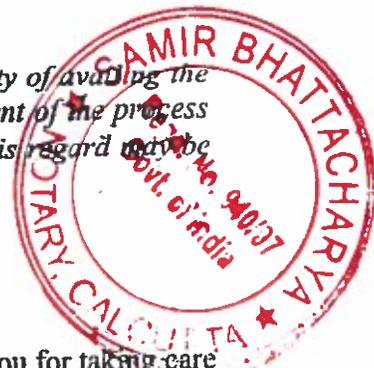
NOW THEREFORE, considering the above, 14 nos. hotels/eateries as mentioned above located at the area in the vicinity of Howrah Railway Station are hereby directed as follows:-

2. ***That, the authorized hotels/eateries may explore the possibility of availing the Effluent Treatment Plant of the Railway Authority for treatment of the process effluent generated from the units and necessary charges in this regard may be paid by them to the Railway Authority.***

....."

We are 7 of the said 14 who are making this representation before you for taking care of our part of the obligations and duties for complying with the directions of the WBPCB. There are others who should also be equally concerned in the matter. Please be informed in this regard that none of us, the undersigned, are in anyway involved in discharging any process effluent or anything in the river Hooghly, neither any of us has made any encroachment on the river bank and none of us has put up any bamboo structure. Each one of us has led collecting and common pipe for discharging process effluent to a common pit leading to drain.

Reference may now be made to the case of the Royal Rail Hospitality located on Railway land at Howrah New Complex, Babu Udyan, who has been permitted to discharge its process effluent to a common ETP with Howrah Railway. We as a group



request you to permit us to avail the same facility and it goes without saying that we are whole heartedly ready and willing to take care of the reasonable and necessary charges for such services that may be worked out as our share.

Thus, you are requested to kindly consider and accept our prayer for availing the facility of the Effluent Treatment Plant of the Railways for processing the effluent generated from the units, as observed by the West Bengal Pollution Control Board. So far as we are concerned, it is submitted that we do not dump any solid waste on the river bank and that we are always ready and willing to cooperate with the concerned authorities for compliance of the aforementioned directions.

You are further requested to provide any necessary instructions, if any as considered relevant and reasonably necessary in the matter, to the undersigned in order to facilitate the participation of our units in the Railways Effluent Treatment Plant. Your permission in this regard will go a long way in safeguarding our business in the locality of Howrah Railway Station.

It is reiterated that the undersigned are ready and willing to bear any reasonable costs/expense for availing such facility and also cooperate with the concerned authorities for processing the request against instructions, if any, in order to ensure compliance with Memo No. 10605 (12)-1M-11/2009 (Part-XII) dated 10.02.2025.

Yours sincerely,

1. For Dilip Hindu Hotel, Dilip Sonkar, Proprietor

Dilip Sonkar

2. For Rajesh Hindu Hotel, Rajesh Jaiswal, Proprietor

राजेश जयसवाल

3. For Abishek Hindu Hotel, Bijay Sonkar, Proprietor

Bijay Sonkar

4. For Islamia Hotel, Zafirul Islam, Proprietor

মোঃ জাফরুল ইসলাম

5. For Sai Ganga Hindu Hotel, Deepak Sonkar, Proprietor

Deepak Sonkar





6. For Durga Mukesh Hindu Hotel, Mukesh Kumar Shah, Partner

Mukesh Kumar Shah

7. For Jay Bijay Hindu Hotel, Rajbali Sonkar, Proprietor

Raj bali Sonkar

Copy forwarded to:

- 1. West Bengal Pollution Control Board, Department of Environment, Government of West Bengal, Parivesh Bhaan, 10A, Block - LA, Sector III, Bidhannagar, Kolkata - 700 106
- ✓ 2. Officer on Special Duty (Operation & Execution), West Bengal Pollution Control Board
- ✓ 3. Environmental Engineer & In-charge, Howrah Regional Office, West Bengal Pollution Control Board

To
 THE GENERAL MANAGER
 EASTERN RAILWAY
 KOLKATA - 1

REF:- Memo No. 10605(12)-1M-11/2009 (part-XII)
 Dated, 10.02.2025



07/03/2025

DIRECTION LETTER
~~MEMO~~ of
 WEST BENGAL POLLUTION
 CONTROL BOARD
 Department of Environment
 (Environment of West Bengal)
 Parivesh Bhaan, 10A Block -
 LA, Sector III, Bidhannagar,
 KOLKATA - 700106

01
9
 07.03.2025
 12-10

GM/Central Registry
 17, N. S. Road
 Eastern Railway
 Kolkata - 700001

FROM:-
 DILIP SONKAR
 4/3, R.B.C. Rd.
 Howrah



Annexure 'R-7'

Eastern Railway
EnHM/HWH

MC/EnHM-HWH/NGT/2025

dt.07.03.2025

To,

1. M/s Eating House (earlier name GanapatiBhojanalaya), 4/5, Rishi Bankim Chandra Real P.S. Golabari, Dist- Howrah, Pin-711101
2. M/s. Anna Hotel (earlier name S. SundarTewar), 4/5, Rishi Bankim Chandra Road. PS-GolabariDist- Howrah, Pin-711101
3. M/s Howrah Station Porters Welfare Association (earlier name Joy Maa Tara Hotel), 4/5, Rishi Bankim Chandra Road, PS- Golabari, Dist-Howrah, Pin-711101
4. M/s Howrah Station Porters Welfare Association earlier name Tara Maa Hotel, 4/3, Rishi Bankim Chandra Road PS. Golabari, Dist- Howrah, Pin-711101
5. M/s Kishori Mohan Dutta& Bros (Dutta Cabin), 4/3, Rishi Bankim Chandra Road PS Golabari, Dist-Howrah, Pin-711101
6. M/s Drip Hindu Hotel, 4/3, Rishi Bankim Chandra Road PS Gobbari, Dist-Howrah, Pin 711101
7. M/s Rajesh Hindu Hotel, 1, Rishi Bankim Chandra Road PS Golabari, Dist-Howrah 711101
8. M/s Gupta Hotel, 4/5, Rishi Hankim Chandra Road, PS Golabari, Dist-Howrah, Pin-711101
9. M/s. Abhishek Hotel Restaurant, 4/3, Rishi Bankim Chandra Road, PS Golaban, Dist-Howrah Pin-711101
10. M/s Islamia Hotel, 4/3, Rishi Bankim Chandra Road, PS-Golahari, Dist-Howah, Pin 711101
11. M/s. Sai Ganga Hindu Hotel, 1/7B, Rishi Bankim Chandra Road, PS Golabari, Dist Howrah Pin-711101
12. M/s. DurgaMukesh Hindu Hotel, 1/7B, Rishi Bankim Chandra Road, PS Golabari, Dist-Howrah, Pin-711101
13. M/s. Jay Bijay Hindu Hotel, at 1/7B, Rishi Bankim Chandra Road, PS-Golabari, Dist- Howrah, Pin-711101



Sub: Disposal of Representations dated 17.02.2025 and 03.03.2025 submitted by 13 Hotels and Eateries regarding usage of Railway Effluent Treatment Plant (ETP)

The representations dated 17.02.2025 and 03.03.2025 submitted by 13 hotels and eateries, requesting permission to use the Railway Effluent Treatment Plant (ETP) for treatment of their process effluent. This request was made based on the report submitted by the West Bengal Pollution Control Board (WBPCB) before the Hon'ble National Green Tribunal (NGT), wherein it was suggested that authorized hotels and eateries may explore the possibility of availing the Railway ETP services upon payment of necessary charges.

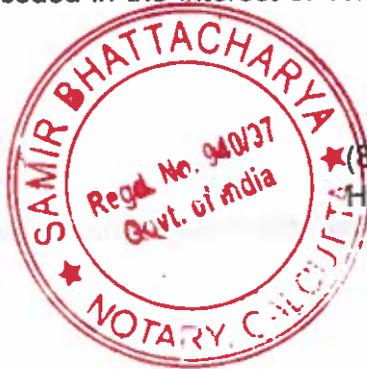
Upon examination of the above representation, it has been found that all the 13 hotels and eateries are not authorized by the Railway. Furthermore, none of these establishments have obtained any authorization or permission from the Railway Administration to operate their businesses in connection with Railways. Consequently, these establishments cannot be considered authorized entities by the Railway Administration.

Since, these establishments are not authorized from the Railway Administration, they are not eligible to use the Railway Effluent Treatment Plant (ETP) for treatment of their waste. The Railway ETP is strictly meant for handling effluents generated from railway operations and authorized railway establishments.

In light of the above, the suggestion provided by WBPCB in its report dated 10.02.2025 cannot be implemented, as it is not permissible and feasible for external entities to use the Railway ETP. These eateries must establish their own effluent treatment systems for the treatment of their waste, in compliance with environmental regulations.

Accordingly, the representations dated 17.02.2025 and 03.03.2025 submitted by these establishments are hereby disposed of, with a clear direction that the Railway ETP will not be available for their use, and they must take independent measures for waste treatment.

This is issued in the interest of compliance with railway policies and operational feasibility.



(SR.DME(EnHM) &Fr/HWH)
Howrah Division, Eastern Railway

वरिष्ठ मडल यांत्रिक इंजीनियर (ई एन एच एम एवं एफ आर टी)
Sr. Divl. Mechanical Engineer (EnHM & FRT)
पूर्व-रेलवे, हावड़ा / Eastern Railway, Howrah

Annexure 'R-8'

From:

1. Dilip Hindu Hotel
4/3, Rishi Bankim Chandra Road
Howrah 711 101
Represented by Proprietor - Dilip Sonkar
2. Rajesh Hindu Hotel
1, Rishi Bankim Chandra Road
Howrah 711 101
Represented by Proprietor - Rajesh Jaiswal
3. Abishek Hindu Hotel
4/3, Rishi Bankim Chandra Road
Howrah 711 101
Represented by Proprietor - Bijay Sonkar
4. Islamia Hotel
4/3, Rishi Bankim Chandra Road
Howrah 711 101
Represented by Proprietor - Zafirul Islam
5. Sai Ganga Hindu Hotel
1/7B, Rishi Bankim Chandra Road
Howrah 711 101
Represented by Proprietor - Deepak Sonkar
6. Durga Mukesh Hindu Hotel
1/7B, Rishi Bankim Chandra Road
Howrah 711 101
Represented by Partner - Mukesh Kumar Shah
7. Jay Bijay Hindu Hotel
1/7B, Rishi Bankim Chandra Road
Howrah 711 101
Represented by Proprietor - Rajbali Sonkar

To

Date: 08.04.2025

1. The General Manager
Eastern Railway
17, Netaji Subhas Road
Fairlie Place
Kolkata - 700001
2. The Senior Divisional Mechanical Engineer
(Environment & Housekeeping Manager and FRT)
Howrah



Eastern Railway, Howrah Station,
Howrah, PIN Code – 711 101

3. Sr. DME (EnHM) & FRT/HWH)
Howrah Division, Eastern Railway



Subject: Review of Letter No. MC/EnHM-HWH/NGT/2025 dated 07.03.2025 availing the services of the Effluent Treatment Plant (ETP) of the Eastern Railways upon payment of necessary charges in terms of the directions issued by the West Bengal Pollution Control Board

Reference:

- a) Letter No. MC/EnHM-HWH/NGT/2025 dated 07.03.2025 issued by SR.DME (EnHM) & FRT/HWH, Howrah Division, Eastern Railway regarding usage of Railway Effluent Treatment Plant (ETP)
- b) Representation dated 03.03.2025 made by the undersigned 7 hotels regarding usage of Railway Effluent Treatment Plant (ETP)
- c) Memo No. 10605 (12)-1M-11/2009 (Part-XII) dated 10.02.2025, issued by the Officer-on-Special Duty (Operation & Execution), West Bengal Pollution Control Board, communicating the directions



This is in reference to your aforementioned letter No. MC/EnHM-HWH/NGT/2025 dated 07.03.2025 disposing our representations dated 17.02.2025 and 03.03.2025 whereby we requested for availing the facility of the Effluent Treatment Plant (ETP) of the Railways for processing the effluent generated from the units, as was intended and observed by the West Bengal Pollution Control Board. However, you made a clear direction to the effect that the Railway ETP will not be available for our use and we must take independent measures for waste treatment.

At the very outset, it is reiterated at the cost of repetition that after inspection of the area in the vicinity of the Howrah Railway Station by the West Bengal Pollution Control Board (for short, the WBPCB) authorities on 25.09.2024 and pursuant to a hearing held on 12.11.2024, in exercise of powers conferred under the provisions of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986 and the Rules made thereunder and after approval by the Competent Authority, the Officer on Special Duty (Operation & Execution), WBPCB have issued the following directions on 10.02.2025 vide the aforesaid Memo No. 10605 (12)-1M-11/2009 (Part-XII) (copy enclosed), at page 4 of 5:

.....

NOW THEREFORE, considering the above, 14 nos. hotels/eateries as mentioned above located at the area in the vicinity of Howrah Railway Station are hereby directed as follows:-

2. *That, the authorized hotels/eateries may explore the possibility of availing the Effluent Treatment Plant of the Railway Authority for treatment of the process effluent generated from the units and necessary charges in this regard may be paid by them to the Railway Authority.*

.....

Hence, we, the 7 of the 14 hotels represented before you and we stated clearly that we were ready to take care of our part of the obligations and duties for complying with the directions of the WBPCB. There are others who should also be equally concerned in the matter. It is submitted that we are also serving the general public at large coming to the Railway station.

The Eastern Railway, being a State under Article 12 of the Constitution of India, ought to take a flexible, soft stand towards processing the effluent generated from the units of the immediate locality in the Effluent Treatment Plant of the Railways since it is the only facility in the vicinity and because no other alternative arrangement is available as the area is suffering from acute shortage of space. Please be informed in this regard that none of us, the undersigned, are in anyway involved in discharging any process effluent of anything in the river Hooghly. We would only request you not to take a rigid stance and the monetary responsibility of the facility can always be worked out.

Furthermore, reference may also be made to the case of the Royal Rail Hospitality located on Railway land at Howrah New Complex, Bapu Udyan, who has been permitted to discharge its process effluent to a common ETP with Howrah Railway. The survival of these business in the locality will no doubt go a long way in benefitting the railways. We may also state here that these hotels are serving public purpose as they cater to the needs of a huge number of persons on a daily basis who have to come to the Howrah Station area either for travelling by trains or for other urgent work.

It is pertinent to mention here that pursuant to the observations made and intentions expressed by the WBPCP directing us, the 7 hotels to explore the possibility of availing the facilities of the Railway ETP upon payment of the reasonable and necessary charges, that we are whole heartedly ready and willing to bear our part of the financial liabilities that may be worked out.

Moreover, we all are making incessant efforts to save the river Hooghly by taking all measures that are necessary to ensure that the river is not polluted and your permission in this regard will not only go a long way in bringing about a permanent set up for



pollution control apart from saving many families from losing the battle for survival, may be.

Thus, you are again requested to kindly re-consider and accept our prayer for availing the facility of the Railways ETP for processing the effluent generated from the units, as observed by the WBPCB. So far as we are concerned, it is submitted that we do not dump any solid waste on the river bank and that we are always ready and willing to cooperate with the concerned authorities for complying with the directions given by the WBPCB.

You are further requested to provide any necessary instructions, if any as are considered relevant and reasonably necessary in the matter, to the undersigned in order to facilitate the participation of our units in the Railways Effluent Treatment Plant. Your permission in this regard will go a long way in serving the greater cause of eradication of pollution in the locality safeguarding our business in the locality of Howrah Railway Station. We would also hereby request you to place this matter before the appropriate decision taking authority of the Railways, if there be so that the matter is considered genuinely instead of getting rejected mechanically.

It is reiterated that the undersigned are ready and willing to bear any reasonable costs/expenses for availing such facility and also to cooperate with the concerned authorities for processing the request under instructions, if any, in order to ensure compliance with Memo No. 10605 (12)-1M-11/2009 (Part-XII) dated 10.02.2025.

In the circumstances of the present case and in all likelihood the permission sought in our earlier representation dated 03.03.2025 and the present one to use the Effluent Treatment Plant will be within the notice of all concerned including the WBPCB and the Hon'ble NGT. In the circumstances of the case you are accordingly requested to recall the earlier order dated 07.03.2025 and review the same in the light of what is stated hereinabove and in the earlier representation.

Yours sincerely,

1. For Dilip Hindu Hotel, Dilip Sonkar, Proprietor

Dilip Sonkar

2. For Rajesh Hindu Hotel, Rajesh Jaiswal, Proprietor

राजेश जायसवाल



32

3. For Abishek Hindu Hotel, Bijay Sonkar, Proprietor

Bijay Sonkar

4. For Islamia Hotel, Zafirul Islam, Proprietor

মোঃ জাফিরুল ইসলাম

5. For Sai Ganga Hindu Hotel, Deepak Sonkar, Proprietor

Deepak Sonkar

6. For Durga Mukesh Hindu Hotel, Mukesh Kumar Shah, Partner

Mukesh Kumar Shah

7. For Jay Bijay Hindu Hotel, Rajbali Sonkar, Proprietor

Rajbali Sonkar

Copy forwarded to:

1. West Bengal Pollution Control Board, Department of Environment, Government of West Bengal, Parivesh Bhaan, 10A, Block - LA, Sector III, Bidhannagar, Kolkata - 700 106
2. Officer on Special Duty (Operation & Execution), West Bengal Pollution Control Board
3. Environmental Engineer & In-charge, Howrah Regional Office, West Bengal Pollution Control Board



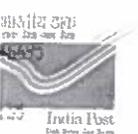
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EW061846443N LVN0609796
 SP NUMBER NO (71101)
 Counter No: 09/04/2020, 14:00
 India Post
 To: Dr. GHERAN, 17 NETAJI S ROAD
 PIN: 700001, KOLKATA 01
 From: DILIP HANDB, 4/3 R B U ROAD
 wt: 30gms
 Amt: 41.30, Tax: 6.30, Act. Paid: 41.00 (Cash)
 Track on www.indiapost.gov.in
 Dial: 18002666666 (wear mask - stay safe)



EW061846467L1N LVN0609796104576
 SP NUMBER NO (71101)
 Counter No: 09/04/2020, 14:00
 India Post
 To: ANVIRKUMAR AL. BIPLABI KANAIJA
 PIN: 700007, ALIPORA 07
 From: DILIP BHAKAR, 4/3 R B U ROAD
 wt: 30gms
 Amt: 41.30, Tax: 6.30, Act. Paid: 41.00 (Cash)
 Track on www.indiapost.gov.in
 Dial: 18002666666 (wear mask - stay safe)



EW06184646701N LVN0609796104550
 SP NUMBER NO (71101)
 Counter No: 09/04/2020, 14:00
 India Post
 To: Dr. BHADU DUTY, BISHAN NAGAR
 PIN: 700106, BISHAN NAGAR 1B MARKET ST.
 From: DILIP BHAKAR, 4/3 R B U ROAD
 wt: 30gms
 Amt: 41.30, Tax: 6.30, Act. Paid: 41.00 (Cash)
 Track on www.indiapost.gov.in
 Dial: 18002666666 (wear mask - stay safe)



EW061846784N LVN0609796104550
 SP NUMBER NO (71101)
 Counter No: 09/04/2020, 14:00
 India Post
 To: B POLLUTION CON, 10A BLICK
 PIN: 700106, BISHAN NAGAR 1B MARKET ST.
 From: DILIP BHAKAR, 4/3 R B U ROAD
 wt: 30gms
 Amt: 41.30, Tax: 6.30, Act. Paid: 41.00 (Cash)
 Track on www.indiapost.gov.in
 Dial: 18002666666 (wear mask - stay safe)